

12. 19 hrs.

## PAPERS LAID ON THE TABLE

## DELHI DEVELOPMENT (MANAGEMENT OF PROPERTIES) REGULATIONS

**The Minister of Health (Shri Kar-markar):** I beg to lay on the Table a copy of the Delhi Development (Management of Properties) Regulations, 1961, published in Notification No. S.O. 1338 dated the 10th June, 1961, under section 58 of the Delhi Development Act, 1957. [Placed in Library, See No. LT-3102/61].

## MERCHANT SHIPPING (CARRIAGE OF MEDICAL OFFICERS) RULES

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** I beg to lay on the Table a copy of the Merchant Shipping (Carriage of Medical Officers) Rules, 1961, published in Notification No. G.S.R. 987 dated the 29th July 1961, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, See No. LT-3183/61].

12.19½ hrs.

## MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th August, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Tenth Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 14th August, 1961”.

12.20 hrs.

## BUSINESS OF THE HOUSE

**Shri Frank Anthony rose—**

**Mr. Speaker:** The hon. Member will kindly wait. The item is there on the Order Paper. When it comes up, let him make a representation. What is the hurry?

**Shri Frank Anthony (Nominated-Anglo-Indians):** I wanted to make the request now, when the Leader of the House is here, because the matter may come up only tomorrow or the day after at the latest.

**Mr. Speaker:** I am not prepared to allow. I will give him an opportunity. All that the hon. Member wants is that if a particular item on the agenda that may not come up today does come up, it should be postponed to some other time—that is, the Income-tax Bill. Let the hon. Member wait. When I take it up, he can make a motion. If the House agrees with him, or if the Government agrees with him, he can have it put off, but merely because somebody wants something, am I to interrupt the normal business of the House? There is no good any hon. Member getting up at every stage and trying to speak on something which is not before the House.

The Order Paper contains a reference to this Bill. This Bill will come up for consideration. Let him wait till the Bill comes up here, not try to go away now and interrupt the business of the House. When it comes up, if the Minister and the Government agree, and the House agrees, I have no objection.

**Shri Frank Anthony:** But may I seek your indulgence for 30 seconds? It will be too late.

**Mr. Speaker:** We can always adjourn. Even when I take it up, if the House agrees, it can be put off.